NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.06/(MAH)/2013 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.11.2016

NAME OF THE PARTIES: Shri Nakul Bubha

V/s. M/s. Namdas Engineering Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
3	Adv. Mohite	Advocate for Resp. 2 to 6	Refolité.
	Adv. Amanda Robello i/b. Bharucha & Partners	Advocates for the Petitioner	* coballe

<u>ORDER</u>

C.P. No. 06/11/CLB/MB/2013

- Ld. Representatives of both sides are present.
- 2. From the side of the Petitioner, a Rejoinder is to be filed today in the Registry which is in respect of the evidences pertaining to the provisions of Section 59 of Companies Act, 2015. Considering the nature of the dispute, the Petitioner is allowed to file the Rejoinder with a direction to serve a copy to the other side.
- 3. Matter is now listed for hearing on **23rd December**, **2016**. Communicated to both sides in the court.

sd/-

Shri M.K. Shrawat Member (Legal)

Dated 25.11.2016